

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 610  
IB-638/ND/2020  
IA/22/2024, IA/5240/2023, IA/3229/2021

**IN THE MATTER OF:**

**Ms. Manjula Tripathi and Ors.**

**...PETITIONER**

**Vs**

**M/s. Clarion Townships Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 05.06.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RP**

:Adv. Abhishek Anand a/w Adv.  
Karan Kohli and Adv. Palak  
Kalra.

**ORDER**

**IA/5240/2023 & IA/3229/2021**

IA/3229/2021 is an application filed by the RP under Section 19(2) of the IBC seeking direction to Members of the Suspended Management of the Corporate Debtor to co-operate with the RP. Ld. Counsel for the RP is present and submitted that Resolution Plan has already been approved by the CoC and same is pending for consideration before this Adjudicating Authority. IA/5240/2023 is an application filed by the RP seeking substitution of Respondent No. 2 in IA/3229/2021 with the legal heir of the said Respondent. Since the Resolution Plan has already been approved by the CoC, both these applications have now become infructuous and same are **dismissed** as infructuous.

**IA/22/2024**

This is an application for approval of the Resolution Plan.

Heard the Ld. Counsel on behalf of the Resolution Professional. Order in the matter is **reserved**.

In the meantime, Resolution Professional is directed to file a brief note on the issue of source of funding, equity structure post the approval of the Resolution Plan and clarification in respect of share of Consortium Members in the Plan.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**